
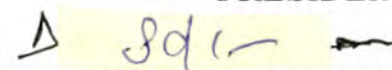


In the meantime, the Petitioner as well as the Registrar, NCLT shall intimate the Respondent about the date of hearing of the instant Petition. Parties may place on record any development which might have taken place during the mediation in respect of the Petitions pending before the Hon'ble Delhi High Court.

It has been brought to our notice that Company Petition No. 262/2015 against the respondent company has also been transferred to this Tribunal and is pending for consideration. The office is directed to place a copy of this order on the aforesaid file so that on the date of hearing, these facts are also taken into consideration.

List the matter on 4th July, 2017.


(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT


(DEEPA KRISHAN)
MEMBER(TECHNICAL)